

Article 2

The Governments of India and Bangladesh agree that territories in adverse possession in areas already demarcated in respect of which boundary strip maps are already prepared, shall be exchanged within six months of the signing of the boundary strip maps by the plenipotentiaries. They may sign the relevant maps as early as possible and in any case not later than the 31st December, 1974. Early measures may be taken to print maps in respect of other areas where demarcation has already taken place. These should be printed by 31st May 1975 and signed by the plenipotentiaries thereafter in order that the exchange of adversely held possessions in these areas may take place by the 31st December, 1975. In sectors still to be demarcated, transfer of territorial jurisdiction may take place within six months of the signature by plenipotentiaries on the concerned boundary strip maps.

Article 3

The Governments of India and Bangladesh agree that when areas are transferred, the people in these areas shall be given the right of staying on where they are, as nationals of the State to which the areas are transferred. Pending demarcation of the boundary and exchange of territory by mutual agreement, there should be no disturbance of the *status quo* and peaceful conditions shall be maintained in the border regions. Necessary instructions in this regard shall be issued to the local authorities on the border by the two countries.

Article 4

The Governments of India and Bangladesh agree that any dispute concerning the interpretation or implementation of this Agreement shall be settled peacefully through mutual consultations.

Article 5

This Agreement shall be subject to ratification by the Governments of India and Bangladesh and Instruments of Ratification shall be exchanged as early as possible. The Agreement shall take effect from the date of the exchange of the Instruments of Ratification.

Signed in New Delhi on May 16, 1974, in two originals each of which is equally authentic.

For the Government of the Republic of India.

Sd: INDIRA GANDHI,
Prime Minister of India.

For the Government of the People's Republic of Bangladesh.

Sd: SHEIKH MUJIBUR RAHMAN,
Prime Minister of Bangladesh.

13.47 hrs.

COMMITTEE OF PRIVILEGES

EXTENSION OF TIME FOR PRESENTATION OF REPORT

DR. HENRY AUSTIN (Ernakulam): Sir, I beg to move:

"That this House do extend up to the last day of the second week of the next session the time for the presentation of the Report of the Committee of Privileges on the question of privilege against Shri Jagjit Singh, President of the New Friends Co-operative House Building Society Ltd., New Delhi, regarding a letter purported to have been written by him to the Lt. Governor of Delhi on the 7th May, 1974, allegedly casting aspersions on Parliament."

MR. SPEAKER: The question is:

"That this House do extend up to the last day of the second week

of the next session the time for the presentation of the Report of the Committee of Privileges on the question of privilege against Shri Jagjit Singh, President of the New Friends Co-operative House Building Society Ltd., New Delhi, regarding a letter purported to have been written by him to the Lt. Governor of Delhi on the 7th May, 1974, allegedly casting aspersions on Parliament."

The motion was adopted.

13.48 hrs.

MOTION OF NO CONFIDENCE IN
THE COUNCIL OF MINISTERS

MR. SPEAKER: I have received two notices of motions of no-confidence in the Council of Ministers. The first one is this.

PROF. MADHU DANDAVATE (Rajapur): I want to know what has happened to the privilege motion which I have given.

MR. SPEAKER: I am looking into it; I have called for some clarification.

Now, this first notice is from Jyotirmoy Bosu. The second one is from Sarvashri S. M. Banerjee, Sarjoo Pandey and Jharkhande Rai. There are two different ones. One is by Shri Banerjee, Shri Jyotirmoy Bosu; and the other by Shri Banerjee and two other Members. So, which one do you want me to take up?

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Personally I would like the CPI Motion to be taken up.

SHRI JYOTIRMOY BOSU: The first one may be taken up.

MR. SPEAKER: He has given the reasons.

SHRI JYOTIRMOY BOSU: Please read it out, Sir.

MR. SPEAKER: The reasons given are:

Utter vindictiveness shown to the Railway employees in victimising them on a mass scale;

Promulgating a wage freeze ordinance without doing price freezing;

Failure not only to check unprecedented price rise which has attained a new record in one month but at the same time granting price rise to different consumer items of daily needs;

Anti-democratic acts of repression and inhuman police behaviour as seen in various parts of the country;

And then it says—

Prevalence of corruption at the topmost and other levels of Government machinery, etc.

May I request the hon. Members who are in favour of leave being granted to this Motion to rise in their places? I think there are more than the requisite strength required and so, the leave is granted.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I suggest that this Motion be taken up tomorrow. Of course we have no objection. I would like to say one thing. Gujarat Budget has got to be passed. We hope that it will be passed today. In case it takes a little more time, then I suggest that the No-Confidence Motion be taken up after the Gujarat Budget is passed. If it is not passed today and if it takes a little more time, then the No-Confidence Motion may be taken up tomorrow after the Gujarat Budget is passed.

SHRI JYOTIRMOY BOSU: For this motion fifteen hours may be fixed.